

(2019) 10 P&H CK 0068

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 29518 Of 2019

Kuldeep

APPELLANT

Vs

State Of Haryana And Ors.

RESPONDENT

Date of Decision : 09-10-2019

Acts Referred:

Citation : (2019) 10 P&H CK 0068

Hon'ble Judges : Raj Mohan Singh, J

Bench : Single Bench

Advocate : Vikram Singh

Final Decision : Disposed Of

Judgement

Raj Mohan Singh, J

[1] Admittedly, appeal arising out of order of dismissal passed by the Deputy Commissioner, Karnal, is pending consideration before respondent No.1.

[2] At this stage, the only grievance of the petitioner is that the pending appeal before the respondent No.1 be ordered to be decided on some early actual date.

[3] Notice of motion.

[4] On the the asking of this Court, Mr. Vikrant Pamboo, DAG, Haryana, accepts notice on behalf of respondents-State.

[5] In view of the facts and circumstances of the case, I deem it appropriate to direct respondent No.1 to decide the stay application within two weeks from the date of receipt of certified copy of this order.

[6]. Petition stands disposed of.